

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 73 of 2014 in DFR No. 2291 of 2013**

**Dated : 27<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Aditya Industries ... Appellant(s)  
Versus  
Himachal Pradesh Electricity Regulatory  
Commission & Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Rajkumar Mehta  
Mr. Ajay Vaidya  
Ms. Ishita C. Dasgupta**

**ORDER**

**IA No. 73 of 2014  
(Appl. for condonation of delay)**

This is an Application to condone the delay of 82 days in refiling the Appeal. Though some explanation has been given for the said delay, we deem it fit to condone the delay on payment of some costs. Accordingly, the Applicant is directed to pay the cost of Rs.10,000/- (Rupees ten thousand only) to a charitable organization, namely, **"SAIDEEP DR. RUHI FOUNDATION, A/c No. 95266 3443, A-508, Sector-19, NOIDA - 201301"** on or before 07.03.2014.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **24.03.2014**.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**